

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 108/MP/2023
alongwith I.A. No. 27/IA/2023**

Coram:

**Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member**

Date of order: 25.09.2023

In the matter of:

Petition under Section 79 of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking to set aside transmission charges/bills raised by CTUIL against the Petitioner No.2. The said bills were raised for the period July, 2021 to December, 2022 totaling ₹11,51,36,621.

And in the matter of:

1. Nani Virani Wind Energy Private Limited,
301, ABS Tower, Old Padra Road,
Vadodara, Gujarat-390007.
2. INOX Green Energy Services Private Limited,
(Earlier known as INOX Wind Infrastructure Services Limited),
Inox Towers, Plot no. 17, Sector-16A,
Film City Noida- 201301 **.... Petitioner**

Vs.

1. Central Transmission Utility of India Limited,
First Floor, Saudamini, Plot No.– 2, Sector– 29,
Near IFFCO Chowk Metro Station,
Gurgaon, Haryana-122001.
2. Solar Energy Corporation of India Limited (SECI),
6th Floor, Plate – B, NBCC Office Block,
Tower – 2, East Kidwai Nagar,
New Delhi – 110023. **...Respondent(s)**



For Petitioner : Shri Mayank Bughani, Advocate, NVWEPL and IGESPL

For Respondents : Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Shri Ranjeet S. Rajput, CTUIL
Ms. Priyanshi Jadiya, CTUIL
Shri Akshayvat Kislav, CTUIL
Shri Swapnil Verma, CTUIL

ORDER

Nani Virani Wind Energy Private Limited (NVWEPL) and INOX Green Energy Services Private Limited (IGESPL) have filed the instant petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for setting aside the transmission charges/ bills raised by Central Transmission Utility of India Limited (CTUIL) for the period July 2021 to December 2022 amounting to ₹11,51,36,621 against the INOX Green Energy Services Private Limited (IGESPL), Petitioner No.2. The Petitioners have also filed I.A No.27/2023 seeking to restrain the CTUIL from claiming the transmission charges and taking any coercive action against the Petitioners.

2. During the course of the hearing on 30.6.2023, the Petitioners requested to allow the Petitioners to withdraw the instant petition. The Commission allowed the same and directed the Petitioners to file an affidavit to this effect and also to pay the outstanding charges, if any, to CTUIL.

3. Accordingly, the Petitioners have filed an affidavit dated 21.9.2023, for withdrawal of the instant petition. The Petitioners have submitted that the transmission charges raised by CTUIL have been paid and the petition may be



disposed of as it has become infructuous. The Petitioners have also requested to allow them to adjust the court fees paid towards the filing of the instant petition and IA, towards the filing of any petition by the Petitioners in the future.

4. The learned counsel for the Petitioners appeared on 22.9.2023. He submitted that the bills raised by CTUIL have been cleared and as directed an affidavit has been filed withdrawing the petition and requesting to dispose of the petition. The learned counsel for the CTUIL, who was present did not raise any objection.

5. Since the Petitioners have paid the entire amount due to CTUIL, the instant petition has become infructuous. Accordingly, the petition is disposed of as withdrawn.

6. The prayer of the Petitioners to adjust the filing fees paid for the main petition towards the fee for any petition in the matter in the future is allowed.

7. Accordingly, Petition No. 108/MP/2023 along with IA No. 27/IA/2023 is disposed of.

sd/-
(P. K. Singh)
Member

sd/-
(Arun Goyal)
Member

sd/-
(I. S. Jha)
Member

sd/-
(Jishnu Barua)
Chairperson

